

(a) whether a large number of infiltrators have entered India during the last five years;

(b) if so, the details thereof;

(c) whether the Government have any plans to repatriate them to their country of origin;

(d) if so, the details thereof;

(e) whether the Union Government have arrested a number of Bangladeshis residing in Bihar; and

(f) if so, the measures taken to tackle the problem in this State?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) and (b) There have been reports that nationals of some of the neighbouring countries managed to enter illegally into the territory of India. These include people from Bangladesh, Myanmar, Tibet, Sri Lanka etc. It is difficult to arrive at an estimate of the number of such illegal infiltrators because they enter India surreptitiously and mix with the local population due to their ethnic, linguistic similarities.

(c) and (d) Detection and deportation of illegal infiltrators in this country is a continuous process. There are standing instructions to all the State, Governments and Union Territory Administrators to deport illegal migrants as and when detected. The State Government and UT Administrations are being periodically reminded in this regard.

(e) No, Sir.

(f) Does not arise.

[Translation]

#### Import of Gas

937. SHRI PANKAJ CHOUDHRY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the Government have any proposal to import Gas from Burma through pipeline;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Govt. do not have any proposal. GAIL has signed a "Principles of Agreement" with Brown & Root International Inc., USA in March, 1996 to examine techno-economics of having a gas pipeline from Myanmar and other countries in the region to carry gas to India.

(c) It is not possible to indicate any firm time frame.

[English]

#### Team of Officers visiting Tamil Nadu

938. SHRI MUKUL WASNIK:  
SHRI AJAY MUKHOPADHYAY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government had recently deputed a team of officers to visit Tamil Nadu to study the Law and Order situation;

(b) if so, the details of the report submitted by the team of officers;

(c) the action taken by the Union Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) Yes, Sir.

(b) and (c) The report while taking note of the ground level situation has carefully emphasised on certain remedial measures such as relentless drive against fundamentalist and terrorist elements, optimum use of intelligence machinery, a definite Action Plan against the potential trouble makers, pursuing of confidence of building measures more vigorously etc. Follow-up actions on these lines have been initiated by the State Government.

#### Tripura Tribal Areas Autonomous District Council

939. SHRI SAMAR CHOUDHURY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Tripura Tribal Areas Autonomous District Council has submitted any Memorandum to the Prime Minister during his visit to Tripura in October, 1996;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) and (b) Yes, Sir. The main demands raised in the Memorandum are:

(i) Introduction of Inner Line Permit in Tripura Tribal Areas Autonomous District Council.

(ii) More funds for (a) Rural Communications. (b) Rural Employment. (c) Panchayat. (d) Education, and (e) Infrastructural Development.

(iii) Granting more Autonomy to Tripura Tribal Areas Autonomous District Council.

(c) With respect to Introduction of Inner Line Permit. Government of India is not in favour of the same. As regards demands (ii) (a) to (e) these issues are primarily the concern of the State Government to whom the proposals have been forwarded. As regards granting more autonomy to Tripura Tribal Areas Autonomous District Council, the matter is being examined in consultation with the State Government.

#### Migrant Workers (Orissa)

940. SHRI TATHAGATA SATPATHY : Will the Minister of LABOUR be pleased to state:

- (a) the number of persons from Orissa working as migrant workers in the other States and abroad;
- (b) the year in which they left their birth place; and
- (c) the steps taken to ensure their safety and also to save them from exploitation?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) State-wise information regarding migrating population is not available from Census, 1991. However, it is estimated that around 3% of the total out migrants from the State of Orissa fall within the definition of inter state migrant workman under the relevant Act namely, the Inter-State migrant workmen (Regulation of Employment and Conditions of Service) Act, 1979. During the years 1995, 1996 and 1997, 3685, 3441 and 3511 workers respectively from Orissa were granted emigration clearance for working abroad.

Fertilizer Nutrients	1997-98		1996-97	%Achievment	% increase
	Target	Actual	Actual	of target	over last year
Nitrogen	96.10	100.86	85.99	104.9	17.3
Phosphate	28.60	29.76	25.56	104.1	16.4

#### Christians of Scheduled Castes Origin

942. SHRI P.C. THOMAS : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) whether Christians of Scheduled Caste origin have been demanding the Rights of Scheduled Castes;
- (b) if so, the details thereof; and
- (c) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Yes, Sir.

- (c) The proposal is still under the consideration of the Government.

(b) Migration being a continuing and repetitive process, no information in this regard is available.

(c) In addition to other labour laws which are applicable both to the local and migrant labour, the Inter state Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 is specifically meant to safeguard the interests of migrant workmen. The State Government of Orissa also sends officials to repatriate the migrant workers with payment of their legal dues, to the recipient States in case of complaints. Recipient States are also requested from time to time to ensure-safety of such workers.

#### Decline in Fertilizers Production

941. SHRI K. YERRANNAIDU : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state:

- (a) whether the production of fertilisers has declined as compared to the fixed target during the last one year:
- (b) if so, the reasons therefor; and
- (c) the steps taken/proposed to be taken by the Government to increase the production?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K.PATEL) : (a) to (c) As shown in the table below, the production of fertilizer nutrients during 1997-98 recorded a substantial increase over the production in the preceding year. The targets fixed for the year were also exceeded.

#### [Translation]

#### Funds to the Tribals in Madhya Pradesh

943. SHRI LARANG SAI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of funds given by the Government to the Tribal of Madhya Pradesh, area-wise from 1994-1997;
- (b) whether funds have been misutilised in the name of those tribals; and
- (c) if not, the market price of the cycles given to Korva tribals?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI